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**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.61/8526/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Kabir Singh S/o Shri Bindru Ram
R/o Village Godhar, Tehsil & District Rajouri,
aged 47 years.

.....Applicant

By Advocate: Mr. Dinesh Singh Chouhan

Versus

1. State of Jammu & Kashmir through its Chief Secretary,
J&K Govt., Civil Sectt., Jammu;
2. Secretary to Government, School Education
Department, J&K Government, Civil Secretariat,
Jammu;
3. Director School Education, Jammu;
4. Chief Education Officer, Rajouri;
5. Principal Government Higher Secondary School,
Dhangri (Rajouri).

.....Respondents

(By Advocate: Mr. Rajesh Thapa, DAG)



O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



Despite the pin being sent, neither learned counsel for the applicant appeared in video conference nor picking up his mobile number.

2. Despite the direction of the Hon'ble High Court by order dated 16.10.2020 to be present before the Tribunal, neither the applicant nor his counsel present today.

3. However, Mr. Rajesh Thapa, Learned Dy. Advocate General appearing for the respondents present.

4. It seems the applicant is not interested to pursue the matter any further. Accordingly the TA is dismissed for default for non-appearance of the applicant. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Asvs.